

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 113 of 2013 in
DFR No. 8 of 2013**

Dated : 1st April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant (s)

Versus

**Rajasthan Electricity Regulatory
Commission & Ors. ... Respondent (s)**

Counsel for the Appellant(s): Mr. Pradeep Misra

Counsel for the Respondent(s): Mr. P.N. Bhandari for R.5,6 & 8

ORDER

**I.A. No. 113 of 2013
(Appl. for condonation of delay in re-filing)**

This is an Application to condone the delay of 48 days in re-filing the Appeal.

We have gone through the application giving the reasons for the delay. However, we deem it appropriate to condone the delay on payment of some costs. Accordingly, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs.48,000/- (Rupees forty eight thousand only) to a charitable organization, namely, "**TAMANA, C-10/8, Vasant Vihar, New Delhi - 110057**" within two weeks.

After getting the intimation about the compliance of this Order, the Registry is directed to number the Appeal and Post for Admission on **15.04.2013**. The Registry is also directed to send a copy of this Order to the above charitable organisation.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/rkt